GAZETTS

TO THE ACCORDANCE IN PART II SECTION 3(11) OF THE COVERNMENT OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

40.

New Delhi, the 274 Fobrury.1989.

NOT IF ICAT ION INCOME TAX

No. \$213 (F.No.203/ **309**/ **30** - ITA.II): In continuation of this Office Notification No. **7664** (F.No.203/ **36** / **67** - ITA.II) dated **16**-12-197 is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research; (a) of sub-section (1) of Section 35 (Thirty Five/One/**16**) of the Income-tax Act, 1961 read with rule 6 of the Income-tax Rules, 1962 under the Category **Institution** subject to the

i) That Kanayani Udyog Kandra Society, Pune

Will maintain a separate account of the sums received. by it for scientific research.

- ii) That the said **Institute** will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 31st May each year.
- iii) That the said institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the Central Board of Direct Taxes, New Delhi, DGIT (Exemption) Calcutta and the Concerned Commissioner of Income-tax.
- iv) That the said Institute will apply to Central Board of Direct Taxes, Ministry of Finance (Department of Revenue), New Dalhi and DGIT(Exemption) Calcutta 3 months in advance before the expiry of the approval for further extension, Applications received after the date of expiry of approval are liable to be rejected.

Contd....2/-

INSTITUTION/ASSOCIATION

The Kanayani Udyon Kondra Society, 1187/64 Shivaji Nager, Anno-411 000 This Notification is effective for a period from 1-4-1000 31-3-19 9.

(Nishi Nair) Under Secretary to the Government of India. Copy forwarded to :-

1. All Chief Commissioners of Income-tax.

2. All Commissioners of Income-tax (2 copies).

- 3. Director of Inspection(Inv.)/(Sp. Inv)/IT&Audit/PS&PR/ Vigilance/Intelligence/Recovery/Survey/P&PR, New Delbi.
- 4. Inspection Division(CBDT), Mayur Bhavan, New Dalhi.
- 5. O.S.D. (Lagal), 4th floor, Super Bazar Building, Conneught
- 6. Directorate of O & M Services (Income-tax), Aiwan-a-Grafit, Mata Sundri Lane, New Delhi.
- 7. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Faith Research, lechnology phavan, ten No. 4194/00-TU.V
- dated 6-10-08.

- 8. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Ehavan, New Delhi.
- 9. The Comptroller & Auditor General of India, New Delhi.
- 10. Bulletin Section of D.I. (P&P), 2nd Floor, Hans Bhavan, I.P.Estate, New Delhi.
- 11. Directors General (Income-tax Exemption), Calcutta and other Directors General of Income-tax.

12. The Kanayani Udyog Kendra Society, 1107/64, Shiveji Nagar Ame-411 005.

> (Nishi Nair) Under Secretary to the Covernment of India.

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